

MOTION RE : SUSPENSION  
OF QUESTION HOUR

MR. SPEAKER : Prof. Dandavate may please move his motion for suspension of question hour under Rule 388.

PROF. MADHU DANDAVATE : (Rajapur) Under Rule 388, I beg to move :

“That this House do suspend the Rule 32, (Question Hour) of the Rules of Procedure and Conduct of Business in the Lok Sabha.”

MR. SPEAKER : The question is :

“That this House do suspend the Rule 32, (Question Hour) of the Rules of procedure and Conduct of Business in the Lok Sabha?”

*The motion was adopted.*

MR. SPEAKER : The motion is adopted unanimously. Hence the question hour is suspended to take up the adjournment motion.

SHRI KAMAL NATH : Why not have a discussion under Rule 193 ?

MR. SPEAKER : I have decided it It is not a question of failure of Government. If you read the book, there is no question of censure on anything ; it is not a question of failure of Government, it is a question of a matter of urgent public importance. So simple it is.

RE : MOTION FOR ADJOURNMENT

[English]

MR. SPEAKER : I have to inform the House that I have received notices of Adjournment Motion regarding Bomb explosions which took a heavy toll of human life in Delhi, Haryana, Uttar Pradesh, Punjab and Rajasthan on the

10th and 11th May, 1985. Notices of Adjournment Motions on this subject have been received from the following Members :

1. Shri C. Madhav Reddi
2. Shri Indrajit Gupta  
Shri Narayan Choubey  
Shri Vijoy Kumar Yadav  
Shri Ramashray Prasad Singh  
Shrimati Geeta Mukherjee
3. Shri Amal Datta
4. Shri Saifuddin Chowdhury
5. Shri Suresh Kurup
6. Shri V. Sobhanadreeswara Rao
7. Prof. Madhu Dandavate
8. Shri M. Mahfooz Ali Khan
9. Shri M. Raghuma Reddy
10. Shri Basudev Acharia

The notice given by Shri C. Madhav Reddi has secured the first place in the ballot. It reads as under :

“Failure of the Government and intelligence Agency to prevent terrorist activities which took a heavy toll of human life in Delhi, Haryana, Uttar Pradesh, Punjab and Rajasthan in a wave of bomb explosions on the 10th and 11th of May, 1985 which created panic and a sense of insecurity among the people paralysing the normal life.”

I give my consent to the moving of the motion. Shri Madhav Reddi may ask for leave of the House.

SHRI C. MADHAV REDDI (Adilabad) : I seek leave of the House to move my Adjournment Motion.